

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 88537 of 2014

(Arising out of Order-in-Appeal No. PD/75/M-I/2014 dated 27.06.2014 passed by Commissioner of Central Excise (Appeals) Mumbai-I)

Hindustan Petroleum Corpn. Ltd.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mumbai-I**

.....Respondent

Appearance :

Shri Kiran Chavan, Advocate for the Appellant

Shri Nitin Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86207/2021

Date of Hearing : 07.04.2021

Date of Decision : 07.04.2021

PER : BENCH

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**